

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6215
ANSWERED ON:05.05.2015
DISPOSAL OF MERCY PETITIONS
Sawaikar Shri Advocate Narendra Keshav

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has decided that mercy petitions may be disposed of quickly and the families be informed about the execution well in time; and

(b) if so, the details thereof and the steps taken or being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): Madam, under Article 72 of the Constitution there is no limitation of time within which the power conferred may be exercised. However, the mercy petitions are disposed of as expeditiously as possible. The decision of the President is conveyed to the Home Department of the concerned State Government, with the direction that the prisoner may be informed of the order of President accordingly.